F.No. 2(32)-B(AC)/2020 Ministry of Finance Department of Economic Affairs (Budget Division)

New Delhi 23rd September, 2020.

OFFICE MEMORANDUM

Subject: Review of norms for re-appropriation of funds -regarding.

The undersigned is directed to refer to Department of Expenditure's O.M. No. 1(4)-E.II(A)/05 dated 22.2.2006 and Government of India's Decision No.6 below Rule 10 of Delegation of Financial Power Rules, 1978 regarding delegation of financial power rules to Ministries/Departments.

- 2. Ministries/Departments are delegated powers for augmentation of funds through re-appropriation in cases where augmentation is less than ₹ 5 crore.
- 3. In view of the exceptional situation in the current year, with the prevalent pandemic situation, the provisions made under 'Foreign Travel Expenses', 'Domestic Travel Expenses', 'Advertising and Publicity', may not be utilised in full. Additionally, in this pandemic situation capital expenditure needs to be protected.
- 4. Considering the above scenario, it is felt that restrictions have to be placed on the re-appropriations from these Object Heads.
- 5. Ministries/Departments, irrespective of the amounts shall seek the prior approval of this Ministry (from Department of Expenditure) for reappropriation in respect of the following cases for FY 2020-21:
 - (a) Re-appropriation of funds from the object heads 'Domestic Travel Expenses', 'Foreign Travel Expenses', 'Office Expenses', 'Other Administrative Expenses' and 'Advertising & Publicity.'
 - (b) Re-appropriations from the Object Heads under the Capital Section to Object Heads within the same section or/and Revenue Section.
- 6. This has the approval of Secretary, Department of Expenditure.

Deputy Secretary (Budget)

Cabinet Secretary
All the Secretaries of Ministries/Departments
Controller General of Accounts, Ministry of Finance
Secretary (Defence-Finance), Ministry of Finance
Member Finance, Ministry of Railways
Member (Finance), Department of Telecommunications
All the Financial Advisers of Ministries/Departments
Office of the Comptroller & Auditor General of India.